

NOTICE

In order to reduce the physical presence of lawyers, litigants and Court staff due to outbreak of COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear i) **urgent judicial matters** ii) **admission matters mentioned in separately published list at High Court of Bombay at Goa through Video Conferencing :-**

HIGH COURT OF BOMBAY AT GOA

On 19th June 2020 AND 23th June 2020

11.00 a.m. onwards.

Sitting	Matters	Email id to forward praecipe
Hon'ble Shri. Justice D.S. NAIDU AND Hon'ble Smt. Justice M.S. JAWALKAR	Urgent Civil and Criminal matters pertaining to Division Bench and pending admission matters as per list published separately.	reghighgoa@gmail.com
Hon'ble Kum. Justice NUTAN D. SARDESSAI	Urgent Civil and Criminal matters pertaining to single bench and pending admission matters as per list published separately.	reghighgoa@gmail.com

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 17th June 2020 and 25th June 2020.

On 26th June 2020 and 30th June 2020

11.00 a.m. onwards.

Sitting	Matters	Email id to forward praecipe
Hon'ble Shri. Justice M.S. SONAK AND Hon'ble Smt. Justice M.S. JAWALKAR	Urgent Civil and Criminal matters pertaining to Division Bench and pending admission matters as per list published separately.	reghighgoa@gmail.com

Hon'ble Kum. Justice NUTAN D. SARDESSAI	Urgent Civil and Criminal matters pertaining to single bench and pending admission matters as per list published separately.	reghighgoa@gmail.com
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NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 26th June 2020 and 30th June 2020.

NOTE-I

i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

iii) In the event of the Judge presiding over the Single Bench recusing from a matter, then such matter be placed before the companion Judge of the Division Bench, who shall preside over the Single Bench.

NOTE-II

i) The matters mentioned in separately published list of admission matters will be listed before the Hon'ble Court only after receipt of the Praecipes.

ii) The matters mentioned in separately published list of admission matters in which Praecipes are not received, will not be listed before the Hon'ble Court.

iii) The Court taking up admission matters will take only 15 matters on Court working day. If, more than 15 Praecipes are received, then the matters of remaining Praecipes will be listed on next Court working day.

iv) A separate special procedure for hearing of admission matters is published separately on The Bombay High Court website.

Dated this 16th day of June 2020.

High Court, Appellate Side,
Bombay.

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Sd/-
(V. R. Kachare)
I/c Registrar (Judl-I)